

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.1979/93

Date of decision: 22.09.1993.

Dr. S.K. Biswas

...Petitioner

Versus

Union of India through the
Secretary, Ministry of Urban Development,
New Delhi & Another

...Respondents

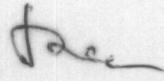
Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)

For the petitioner

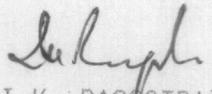
Shri C.B. Pillai, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

After we heard the learned counsel for the petitioner at some length, he submitted that he would like to withdraw the O.A. with liberty to reagitate the matter in accordance with law. Accordingly the O.A. is dismissed, as withdrawn, with liberty to reagitate the matter, if so advised, in accordance with law.


(J.P. SHARMA)

MEMBER(J)


(I.K. RASGOTRA)

MEMBER(A)

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